NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

5. IA 2074(MB)2024
IN
C.P. (IB)/389(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.05.2024**

Name of the Party: Aurum Commercials Llp
Vs
Spenta Enclave Private Limited.

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Amit Tungare, Ld. Counsel for the Applicant present through virtual mode. Mr. Amir Arsiwala a/w Mr. Manoj Mishra, Ld. Counsel for the Resolution Professional present through physical mode.

   IA-2074/2024

2. Ld. Counsel for the Applicant is directed to provide the copy of Application to the Resolution Professional (RP) immediately.
3. Ld. Counsel for the RP seeks some time for filing reply. At the request of Counsel, two weeks' time is granted for filing reply after duly serving a copy of the same to the other side, at least two days in advance before the next date of hearing.
4. At the request of RP, the matter is adjourned to **05.06.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/